## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/9/ (IB)/2017

NAME OF THE PETITIONER(S)

: CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD

NAME OF THE RESPONDENT(S)

: HINDUJA FOUNDARIES LIMITED

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

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S. Karthikei Balan 2.

## **ORDER**

Counsel for the Petitioner present. Counsel representing M/s. Ashok Leyland Ltd. (Transferee company) to whom M/s. Hinduja Foundaries Ltd. has transferred the assets and liabilities as per the sanction order dated 24.02.2017, the present scheme of merger provides that all the suits, actions and proceedings against the transferor company i.e. M/s. Hinduja Foundaries Ltd. from the appointed date shall be transferred in the name of the transferee company M/s.Ashok Leyland Ltd. Therefore, in view of this, the petitioner wants to file an amended application complying with the provisions of I&B Code, 2016, for which he prays for time. At request, time is enlarged. Put up on 26.07.2017 at 10.30 A.M.

S-vit ayar apharem. (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

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nun (CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)